

and what is not their jurisdiction. Otherwise, I do not find any end to these questions that come in I disallow them, on a wrong impression sometimes I have to be very careful regarding these matters. Now, so far as this matter is concerned, irrespective of the question whether it is within the jurisdiction of the Central Government or not, the hon. Minister will place the facts before this House. In the meanwhile I would like to know as to what exactly the scope and jurisdiction of the Central Government is in regard to these matters.

**Shri S. M. Banerjee:** My submission is that the matter be referred to the Commerce and Industry Minister. I never wanted any statement from the Labour Minister. There is no industrial dispute as such, but the Mill is closed down. So, the Commerce and Industry Minister should make a statement.

**Mr. Speaker:** Do the Commerce and Industry Minister come into the picture?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri): It is a jute mill. Perhaps the hon. Member feels that the Commerce and Industry Ministry should take some interest in it. I cannot answer you on the legal position. I cannot tell you anything on that. But in so far as this particular mill is concerned we have not been given any official information. In September last the mills approached us and said that they were facing certain difficulties. We sent the Jute Commissioner there and he went into the matter and gave them some advice. Then they said that they would accept his advice and implement those suggestions. I do not know what they have done so far but till now neither the mills nor the State Government had given us any definite information on this matter.

**Shri S. M. Banerjee:** I do not think that the advice from the Jute Commissioner was to close down the mills.

**Mr. Speaker:** I would advise the hon. Members who are interested first of all to write to the Minister or talk to him and then if they agree that further investigation is necessary I will certainly allow that and give opportunities to Members. If it is such a small matter which can be settled without coming into this House, it is all right. If it is purely a State matter I will allow them to go to the State or their counter-parts may take up the matter with the State Governments. Now, I am not called upon to give my consent. The previous order disallowing this motion will stand.

**Shri S. M. Banerjee:** Will some sort of information be given to us?

**Mr. Speaker:** Yes, the hon. Deputy Minister of Labour said so.

12 07 hrs

#### PAPERS LAID ON THE TABLE

##### ACTION TAKEN BY GOVERNMENT ON ASSURANCES

The Minister of Parliamentary Affairs (Shri Satva Narain Sinha): I beg to lay on the Table, a copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Minister during the various Sessions of Second Lok Sabha —

- (1) Supplementary Statement No II—Sixth Session, 1958 (See Appendix II, annexure No 77)
- (ii) Supplementary Statement No VI—Fifth Session, 1958

[Shri Satya Narain Sinha]

(See Appendix II, annexure  
No 78)

(iii) Supplementary Statement  
No XV—Fourth Session 1958  
(See Appendix II annexure  
No 79)

(iv) Supplementary Statement  
No XVII—Third Session, 1957  
(See Appendix II annexure  
No 80)

(v) Supplementary Statement  
No XXI—Second Session  
1957 (See Appendix II an-  
nexure No 81)

NOTIFICATIONS ISSUED UNDER CINE-  
MATOGRAPH ACT

The Minister of Information and  
Broadcasting (Dr Keskar) I beg to  
lay on the Table under sub-section  
(3) of Section 8 of the Cinematograph  
Act, 1952 a copy of each of the fol-  
lowing Notifications —

(i) G S R No 42 dated the  
10th January, 1959 making  
certain further amendment to  
the Cinematograph (Censor-  
ship) Rules, 1958

(ii) G S R No 166 dated the 7th  
February, 1959 (Placed in  
Library See No LT 1254  
59)

12 08 hrs

CALLING ATTENTION TO A  
MATTER OF URGENT PUBLIC  
IMPORTANCE

ALLEGED REFUSAL BY STATE TRADING  
CORPORATION TO SUPPLY CAUSTIC SODA  
TO A CERTAIN ASSOCIATION

Mr Speaker Now the calling at-  
tention notice, Shri Patel

The Minister of Commerce (Shri  
Kanungo). It is a fairly long state-  
ment running to about a page and a  
half Shall I lay it on the Table?

Mr. Speaker: But hon Minister is  
not Patel I am calling Mr Patel  
Now Shri Ghodasar also is not here  
The hon Minister may lay it on the  
Table

Shri Kanungo Sir I beg to lay it  
on the Table [See Appendix II An-  
nexure No 82 ]

12 09 hrs

RAILWAY BUDGET—GENERAL  
DISCUSSION—contd

Mr Speaker The House will now  
take up further discussion of the  
Railway Budget A number of hon  
Members would like to speak Shri  
Frank Anthony

Shri T B Vittal Rao (Khammam)  
Yesterday somebody was on his legs

Sardar Hukam Singh (Bhatinda)  
Yesterday, Shri M S Murty was  
speaking and he has to continue his  
speech

Mr Speaker Very well Then he  
may continue his speech I will call  
Shri Frank Anthony next and then  
Dr Krishnaswami

Shri M S Murty (Golugonda)  
Mr Speaker, I was speaking yester-  
day about the formation of a new rail  
link in Andhra Pradesh I also spoke  
about the doubling of the line up to  
Bhadrachalam I would be failing in  
my duty if I do not put forth some  
of the urgent needs of my constitu-  
ency Waltair station is a junction  
between the South-Eastern Railway  
and the Southern Railway and Visa-  
khapatnam is a developing town and  
it is becoming internationally im-  
portant The Waltair railway station  
has not been developed since the last  
30 years There is only one platform  
in the station and the trains do not  
come in time there, since every train  
has to stop at the outer distant signal  
I request the Railway Minister to  
take note of this and see that a double-  
platform is constructed there so